ITEM NO.46

COURT NO.2

SUPREME COURTOF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 63/2021

PRIVATE SCHOOLS ASSOCIATION J AND K

Petitioner(s)

VERSUS

HOME DEPARTMENT & ORS.

Respondent(s)

(IA No. 6349/2021 - GRANT OF INTERIM RELIEF)

Date : 02-01-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. Shadan Farasat, Sr. Adv. Ms. Vrinda Bhandari, AOR Ms. Gayatri Malhotra, Adv.

For Respondent(s)

Mr. K.M. Natraj,ASG

Mr. Parth Awasthi, Adv.

Mr. Pashupathi Nath Razdan, AOR

UPON hearing the counsel the Court made the following O R D E R

1. By efflux of time this petition has rendered infructuous.

2. The writ petition is therefore disposed of having become infructuous.

3. However, the disposal of this petition would not come in the way of the petitioner in taking recourse to the remedies available to the petitioner if any subsequent cause of action arises.

(NARENDRA PRASAD) DEPUTY REGISTRAR (ANJU KAPOOR) COURT MASTER